

(2014) 12 DEL CK 0015

In the Delhi High Court

Case No : W.P.(C) 9433/2014 and CM No. 21306/2014

Sonia

APPELLANT

Vs

Delhi State Subordinate Service Selection Board and Others

RESPONDENT

Date of Decision : 24-12-2014

Acts Referred:

Citation : (2015) 7 AD 115

Hon'ble Judges : Hima Kohli, J

Bench : Single Bench

Advocate : Amit Sharma, Advocate and Party-in-Person, Advocate for the Appellant; Sana Ansari, Proxy Counsel for Zubeda Begum, Advocate for the Respondent;

Final Decision : Dismissed

Judgement

Hima Kohli, J.

1. The present petition has been listed on urgent basis, subject to an office objection raised by the Registry with regard to its maintainability with an observation that the petitioner's relief lies before the Central Administrative Tribunal. Counsel for the petitioner states that he may be permitted to withdraw the present petition, while reserving the right of the petitioner to seek the relief, as prayed for in this petition, before the Tribunal.

2. Leave, as prayed for, is granted. The writ petition is dismissed as withdrawn, along with the pending application.